

अपनी सोसायटियों के जरिये कार्य कर रही है ?

Shri Shah Nawaz Khan: I require notice of the question.

PAYMENT OF WAGES ACT

*1670. **Shri Sanganna:** Will the Minister of Labour be pleased to state:

(a) whether the question of amendment of the Payment of Wages Act 1936 is under the consideration of Government; and

(b) if so, what is the decision?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes.

(b) The suggestions which have been received are under examination.

Shri Sanganna: What are the financial implications if the scheme is to be implemented?

Shri Abid Ali: That point has not yet arisen. There will not be any particular considerable liability on the Government, because it will be a burden on the industry mostly.

"GROW MORE FOOD" SCHEMES

*1672. **Shri Suriya Prasad:** Will the Minister of Food and Agriculture be pleased to lay on the Table of the House a statement showing the proposals of the various States in connection with the "Grow More Food" Schemes in 1953-54 for which the Centre has agreed to give assistance and the loans or grants sanctioned therefor, State-wise?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): A statement giving the required information is placed on the Table of the House. [See Appendix VI, annexure No. 69.]

श्री सूर्यप्रसाद : जिन जिन व्यक्तियों को इस राष्ट्रीय योजना के अन्तर्गत आर्थिक सहायता दी जाती है क्या राज्य सरकार इनको कोई सूची भेजती है या सूचना दी जाती है ?

Shri M. V. Krishnappa: Schemes are submitted by the various Governments and sent in the month of October to us, and we scrutinise the whole thing and then sanction is granted.

Shri S. N. Das: What percentage of the sanctioned amount was spent during the year by the various States?

Shri M. V. Krishnappa: The entire sanctioned amount was not fully utilised. For example, last year we sanctioned about Rs. 31 crores, from which, by the end of December, they had spent only Rs. 25 crores and the rest had not been spent.

MURDERS AND ROBBERIES ON RAILWAYS

*1673. **Shri E. N. Singh:** Will the Minister of Railways be pleased to state how many murders and robberies took place between Jhansi and Khandwa of the Central Railway during 1952-53 and 1953-54 in the running trains?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shah Nawaz Khan):

	1952-53	1953-54
Murders	Nil	1
Robberies	Nil	Nil

श्री आर० एन० सिंह : जो भी लून और चोरियां होती हैं, उनसे यात्रियों को बचाने के लिये सरकार ने कोई उपाय किया है ?

श्री शाहनवाज खान : एक ही हुमा है, बहुत सारे तो हुए नहीं ।

श्री आर० एन० सिंह : जो हुमा उसी के लिये तो मंने पूछा है ।

DISPOSAL ON RAILWAYS

*1674. **Shri K. C. Sodhia:** Will the Minister of Railways be pleased to state:

(a) the total quantity and value of the scrap iron and steel disposed of

by the Indian Railways during 1953-54; and

(b) what procedure is adopted for its disposal?

The Parliamentary Secretary to the Minister of Railways and Transport (Shri Shahnawaz Khan): (a)

Quantity	Value
(tons)	(lakhs of Rs.)
81961	112.9

(b) Iron and Steel Scrap consists of two categories:

(a) Controlled; and

(b) Uncontrolled.

Railways declare their surplus stocks of controlled scrap to the Iron and Steel Controller who allots the same to the various re-rollers, melters and other indigenous industries like ordnance factories etc. registered with him. These are sold to the allottees at controlled rates fixed by the Iron and Steel Controller.

2. Uncontrolled Iron and Steel scrap including condemned rolling stock is disposed of by public auction or by advertised tenders.

Shri K. C. Sodhia: Is it done by the Zones or by the Centre?

Shri Shahnawaz Khan: It is done by the Railways.

Shri K. C. Sodhia: Under what head is this recovery credited?

Mr. Speaker: What exactly does the hon. Member mean?

Shri K. C. Sodhia: In the Railway Budget it must have been credited under certain heads of recovery. I want to know under what head it is credited.

Shri Shahnawaz Khan: Presumably under the head 'Unserviceable disposals'.

Shri S. N. Das: May I know the number of people who were successful in purchasing these materials—whether they were large or small?

Shri Shahnawaz Khan: I do not have that information. But, as I have said, controlled iron and steel is disposed of under Government arrangements. Uncontrolled stuff is sold by calling public tenders and by auction. I do not know the exact number of people who bid.

Shri T. N. Singh: Is it a fact that the uncontrolled scrap iron which is sold is mostly exported?

Shri Shahnawaz Khan: Once a person buys it from us, we do not know what happens to it.

SUGAR

*1675. **Shri Bishwa Nath Roy:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether it is a fact that Government have directed the sugar factories to despatch the sugar released for free sale within two months from the date of issue of the release order; and

(b) whether it is a fact that some difficulty is experienced in the despatch of sugar owing to the shortage of wagons?

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa):

(a) Yes.

(b) No.

Shri Bishwa Nath Roy: May I know whether any arrangements have been made for the payment of large amounts of sugarcane price and workers' dues out of the money which the factories will get?

Shri M. V. Krishnappa: The question relates to asking sugarcane factories to dispose of their quota within two months. When we ask them to dispose of the allotted quota within two months we ask them to sell to other people. There is no dearth of buyers these days, provided the mill-owners are prepared to sell them.

Shri Bishwa Nath Roy: My question was whether any arrangements have been made for the payment of sugarcane price and workers' salaries